Monitoring System for Prevention of Misuse of Central Fund

†1317. SHRI SWARAJ KAUSHAL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to set up an effective monitoring system to prevent the misuse of the amount allocated to State for Central Schemes;
 - (b) if so, the main features thereof; and
 - (c) by when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (c) Under the present decentralised system, release of funds to the State for various central schemes and monitoring of these schemes are carried out by the concerned Central Ministries/Departments. Planning Commission also reviews the implementation of the plans. There is no proposal to change this.

Comptroller and Auditor Genera! of India conducts audit of all funds released to the States and submits reports to the State Legislatures Under Article 151(2) of the constitution.

Refund of Import Duty paid by Essar Group

1318. SHRI VAYALAR RAVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the report which appeared in the Indian Express of 12th November, 1999 captioned "Jaithmalani Okays Bonaza, for Essar Group";
 - (b) if so, what is Government's reaction thereto;
- (c) whether the Ministry has recommended for refunding import duties paid by Essar Steel in 1992-93; and
 - (d) if so, the details in this regard?

^{†&#}x27;Original Notice of the Question was received in Hindi.